

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL NO. 161 OF 2015 & IA NO. 259 OF 2015**  
**&**  
**APPEAL NO. 205 OF 2015**

**Dated : 18<sup>th</sup> January, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**APPEAL NO. 161 OF 2015 & IA NO. 259 OF 2015 &**

**In the matter of:-**

**Sasan Power Ltd.**

**...Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission & Ors.**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. Vishrov Mukherjee  
Mr. Janmali

Counsel for the Respondent(s) : Ms. Anushree Bardhan for R-10  
Mr. Rajiv Srivastava for R-3 to 6  
Mr. Manish Srivastava for R-7  
Mr. G. Umapathy  
Ms. R. Mekhala for R-1  
Mr. Rahul Dhawan  
Mr. Shailabh Tiwari for R. 8 & 9

**APPEAL NO. 205 OF 2015**

**Haryana Power Purchase Centre**

**...Appellant(s)**

**Versus**

**Sasan Power Ltd. & Ors.**

**...Respondent(s)**

Counsel for the Appellant(s) : Ms. Anushree Bardhan

Counsel for the Respondent(s) : Mr. Rajiv Srivastava for R-3 to 6

Mr. G. Umapathy  
Ms. R. Mekhala for R-2

Mr. Vishrov Mukherjee  
Mr. Janmali M

**ORDER**

Learned counsel for respondent Nos. 3 to 6 states that he will be filing Vakalatnama during the course of the day and seeks two weeks time to file reply. He may file the same on or before 02.02.2016 after serving copy on the other side. Thereafter, rejoinder , if any, may be filed on or before 17.02.2016 after serving copy on the other side.

List the matter on **22.02.2016**. In the meantime, pleadings be completed.

**(I.J. Kapoor)**  
**Technical Member**

**(Justice Ranjana P. Desai)**  
**Chairperson**

ts/dk